

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2763**  
(TO BE ANSWERED ON 03.08.2016)

**ABOLITION OF GROUP-D POSTS**

2763. SHRIMATI NEELAM SONKER:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Central and State Governments have abolished Group 'D' posts in Government services and gave it to contract employees;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the details of Ministries/ Departments and PSUs where Group 'D' posts have been abolished?

**ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (c): 6<sup>th</sup> CPC inter-alia had recommended for multi-skilling in the Government with one employee performing the jobs hitherto performed by many Group D employees. It would lead to a skilled workforce that will be more capable of performing multiple tasks thereby increasing efficiency and the output.

As far as Central Government is concerned, the Group 'D' posts have not been abolished enmasse. However, in acceptance of the recommendations of the 6<sup>th</sup> CPC, the Government has re-classified all Group 'D' posts as Group 'C' alongwith the incumbents. A decision has also been taken that there will be no further recruitment in the Group 'D' posts.

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